

the Minister concerned, and he was given an opportunity to clarify the actual position *vis-a-vis* the Rudra-sagar oil well.

I have been honest all along in my professions. But here are people who have doubted my honesty, levelled allegations against me, cast aspersions also against me. Where are the "evidences of this particular Member trying to defame certain policies of the Government"? My attitude about private and public sector is very well known through the speeches I have made and the questions I have put here. If you, Sir, peruse all these points that I have raised, one by one, I can say that everybody who has an iota of grey matter left in his skull would inevitably come to the conclusion that here is a man who is honest, who tries honestly to discharge the duties entrusted to him by the electorate. But I am sorry to say here is a group of people who, with jaundiced eyes, see nothing but jaundices everywhere. A diseased mind is always a devil's workshop. Whatever it is, I would have very much liked the editor to have come out with a straightforward expression of regret. That he has not done. On the other hand, he tries to justify what he has said. But I think I should show my magnanimity after saying all these things, since he says that he has not meant any disrespect to the House. But at the same time, I would say a hundred times that he has tried to cover up or camouflage these ill-founded attacks against me by wrong statements. But in spite of that, I cannot be bullied, I cannot be threatened. I have that amount of courage. In spite of these allegations and charges I will be going on discharging the responsibilities entrusted to me by my people.

But whatever that might be, since he has said that he did not mean any disrespect—he has not expressed any regret—but since he has said that he did not mean any disrespect. I do not want to press the privilege motion I withdraw the privilege motion.

But at the same time, Sir, I would say that this is true, that a sovereign Parliament and the freedom of the press should co-exist. But when the freedom of the press means licence for some and when some people indulge in all sorts of nasty things, it is our bounden duty to raise it on the floor of the House and draw your attention and the attention of the House.

**Mr. Speaker:** It is so good of Shri Hem Barua to have withdrawn the notice of the question of privilege. But I thought, so far as the reply is concerned, that the reply might have been more unequivocal. Using expressions against a Member that he is "stooping to mendacity" and so on and so forth—not only in this case but against any Member—is likely to detract from his legitimate duties. Therefore, I am happy that Shri Hem Barua has shown an amount of magnanimity and that he does not want to press the question.

No further action will be taken on this. The House will now proceed to the next item of business.

#### PAPERS LAID ON THE TABLE

STATEMENT RE: SHORTAGE OF POWER  
 IN CALCUTTA AREA

**The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):** I beg to lay on the Table a statement regarding the shortage of power in the Calcutta area. [Placed in Library. See No. LT-2914/61].

**Shri Prabhat Kar (Hooghly):** Today we have received information that the Chairman of the D.V.C. has said that the 70 megawatts of power in the city of Calcutta has now been increased to 90 mega-watts but the restriction which has been imposed on the various industrial units will continue.

I want to know whether as a result of the restrictions continuing on the industrial units, there will be stoppage of work and whether the stoppage of work will hamper production. I also want to know from the hon. Minister when he expects the industrial units

[Shri Prabhat Kar]

in Calcutta to get the supply of electricity. That is the first point.

My second point is this. Within fifteen days, three of the power stations failed. May I know the reasons for the failure of these power stations within fifteen days, as a result of which Calcutta was faced with such a grave crisis?

These are the two things that I want to know from the hon. Minister, because, today, we have seen a statement by the chairman of the DVC that the supply will be increased from 70 M.W. to 90 M.W. only, and it will not be possible to increase it any further at this moment.

**Hafiz Mohammad Ibrahim:** I have already stated once in this House about the time by which this present condition will terminate, and I said that by the middle of June, this will terminate, and there will be no such difficulty remaining.

As far as the causes are concerned, that is the work of the licensee and the Government of West Bengal, and they have to investigate it. As far as I am concerned, I have nothing to do with it, because they are licensees, and the licences have been given to them by the State Government and not by the Centre. So, they are exclusively under the control of the State Government and not the Centre.

**Shri Prabhat Kar:** I have not asked about the Calcutta supply. I have asked about the supply from the DVC; the DVC is the responsibility of the Union Government. This supply is completely different.

**Shri A. C. Guha (Barasat):** What about the DVC? The DVC is the responsibility of the Centre.

**The Deputy Minister of Irrigation and Power (Shri Hathi):** About the DVC, it is true that the Centre has to look into it. The position about the two sets of DVC which went out of commission is this. Both these sets

are still with the suppliers, and they have not been actually handed over to the DVC; they are on trial. They have not been handed over to the management; actual possession has not been handed over to the DVC. But when there was a shortage in Calcutta, the DVC requested the suppliers to put them on full load, instead of having them only on a trial basis. It was during this period that these two sets were damaged.

**Mr. Speaker:** When was the trial to be completed?

**Shri Hathi:** These two are now ready.

**Mr. Speaker:** They are ready now?

**Shri A. C. Guha:** In spite of all this, it would appear somewhat intriguing that the two units in Cossipore and three units in Durgapur all collapsed more or less at the same time. So, it is proper for the Central Government to have an overall enquiry, irrespective of whether these two units are with the DVC or with the contractors. What is the cause of these simultaneous failures of all the units?

**Hafiz Mohammad Ibrahim:** A distinction has to be drawn in the two cases. As far as the DVC is concerned, the Central Government is also concerned with it. But, as I stated now, the trial run is going on there. This power station has been constructed, and the contractor is giving trial. During the trial period, so many things happen which never are enquired into, and no committee need be set up for this purpose, because that is the usual thing.

As far as the other thing is concerned, I have already stated that it is for the State Government to take action.

**Shri Chintamoni Panigrahi (Puri):** The Deputy Minister has stated that already the trial is over, and soon, it will be put into commission. But, now, the hon. Minister says that the trial is going on. What are the facts?

**Mr. Speaker:** They are fully explaining what the position is.

**Shri Vajpayee (Balrampur):** Both are correct!

**Shri Hathi:** I shall explain it. I said that the damaged sets have now been commissioned. That is, two sets at Durgapur were on trial, and during that trial, the damage occurred. Those two sets have been repaired.

**Mr. Speaker:** Now, the trial is over?

**Shri Hathi:** The trial is not over. They are still on trial, but the sets are repaired, and they are now running again on full load, to meet the shortage of power.

#### AMENDMENT TO ORISSA ESTATES ABOLITION RULES

**Shri Datar:** I beg to lay on the Table a copy of Notification No. 38939-E.A. II-39/60-R published in the Orissa Gazette dated the 16th September, 1960, making certain further amendment to the Orissa Estates Abolition Rules, 1952, under sub-section (3) of section 47 of the Orissa Estates Abolition Act, 1951. [Placed in Library. See No. LT-2915/61].

#### ANNUAL REPORTS OF—

- (i) NATIONAL INSTRUMENTS LIMITED,
- (ii) PRAGA TOOLS CORPORATION, LIMITED,
- (iii) INDIAN HANDICRAFTS DEVELOPMENT CORPORATION LIMITED, AND
- (iv) HINDUSTAN CABLES LIMITED, AND REVIEWS BY GOVERNMENT OF THE WORKING THEREOF GOVERNMENT RESO-

#### LUTION RE: FAIR PRICE PAYABLE TO METAL CORPORATION OF INDIA.

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Annual Report of the National Instruments Limited, Calcutta for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956;
- (b) Review by the Government of the working of the above Company; [Placed in Library. See No. LT-2916/61.]
- (ii) (a) Annual Report of the Praga Tools Corporation Limited, Hyderabad for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956;
- (b) Review by the Government of the working of the above Corporation; [Placed in Library. See No. LT-2917/61.]
- (iii) (a) Annual Report of the Indian Handicrafts Development Corporation Limited, New Delhi, for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956;
- (b) Review by the Government of the working of the above Corporation;